

RATIFIED

Minutes of M.No.36/10 held on 08.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 36/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 08.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. B.D. Ghosh, jt. IA	399	23063355	M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 02.02.2010
	Decision : The representative of the MOS informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 22.12.2009.			

2	Case No.:2/21/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00284/AM10/	RLA File :05/24/040/00095/AM09/	Lic.No/Date:0510220857 22.05.2008	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import items at Sl.No. 1 to 3 may be allowed as applied for by the firm inclusive of 1% wastage. 2. Quantity of import items no. 4 may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

3	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 02.02.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.			

4	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

5	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(75)/08-TSW(B)/454 dated 26.11.2009 informing that value addition become negative as the firm vide their letter dt. 01.07.2009 revised the CIF value of import to Rs. 3,61,618.28. The Committee decided to reject the case on the ground that negative value addition will not be allowed as per FTP. The RLA may take necessary action accordingly.			

6	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/448 dated 25/11/2009 recommending the norms on weight basis instead of length basis. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and allow the quantity import items at Sl.No. 5 to 7 @ 1.05 kg./kg. content in export product. 2. Rest of the import items may be allowed on net-to-net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
--	-----------------------------	---	--	----------------------

7	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 02.02.2010
	Decision : The DHI vide their U.O. No. No3(130)/09/TSW(B) dt. 19.11.2009 informed that firm has furnished incomplete reply. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respect by 22.01.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010:- Calculation of raw material and wastage for at least three types of each type of export product giving strip lay out, pitch of blanking with calculation.			

8	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 02.02.2010
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.				

9	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 02.02.2010
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to issue a D.O. reminder from Member Secretary enclosing therewith a consolidated list of all pending cases for expediting their comments. The case may be re-listed on 02.02.2010.				

10	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case reject
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(50)/07-TSW(B)/473 dated 07.12.2009 informing that firm has not given point wise reply in their letter dt. 14.08.2009. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

11	Case No.:26/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00034/AM10/	RLA File :07/21/040/00520/AM09/	Lic.No/Date:0710060152 26.09.2008	
Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.				

12	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format export product wise.			

13	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 22.12.2009.			

14	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/448 dated 25/11/2009 recommending the norms on weight basis instead of length basis. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and allow the quantity @ 1.05 kg./kg. content in export product. The Regional Authority may take necessary action accordingly.			

15	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

16	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	

10	Decision :The Committee noted that the firm did not furnish proper reply to point nos. 4,5 & 11 of standard deficiency letter without this requisite information, it was not possible to ratify the norms and hence rejected the case for norms fixation. The RLA may take necessary action accordingly.		
----	--	--	--

17	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 02.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

18	Case No.:16/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00024/AM10/	RLA File :09/70/040/00167/AM09/	Lic.No/Date:0910036290 12.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish specific reply regarding S.Nos.3, 5 and 11 of SDF with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

19	Case No.:17/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00025/AM10/	RLA File :09/70/040/00168/AM09/	Lic.No/Date:0910036289 12.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish specific reply regarding S.Nos.3, 5 and 11 of SDF with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

20	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

The RLA may take necessary action accordingly.

21	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

22	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of export products from S.No. 1 to 8 may be specified as 64 MT, 128 MT, 36.8 MT, 20 MT, 14.4 MT, 92.52 MT, 92.52 MT & 16.67 MT respectively. 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 11.50 MT. 4. Quantity of import item at Sl. No. 2 may be allowed as 87.35 MT inclusive of 5% wastage. 5. Quantities of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 102 MT & 57 MT respectively. 6. Quantity of import item at Sl. No. 5 may be allowed as 21 MT inclusive of 5% wastage. The Regional Authority may take necessary action accordingly.			

23	Case No.:24/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00032/AM10/	RLA File :04/24/040/00222/AM09/	Lic.No/Date:0410101397 02.01.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/ dated 07.12.2009 informing that firm has not furnished the information regarding Sl.No. 5 & 11 of SDL, input weight of each casting / forging and corresponding finished weight, use of each components proposed for import in the manufacture of export product (except item no. 8 to 22) and length and weight of different types of pipes given by the firm does not match with the list of import items. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01633/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	

24	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Deter Date: 02.02.2010
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.				

25	Case No.:43/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 22.12.2009
Decision : The representative of the DHI informed the Committee that they examined the firm's reply and their comments are under finalization. The Committee, therefore, decided to defer the consideration for short period and to relist the case on 22.12.2009.				

26	Case No.:23/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00031/AM10/	RLA File :04/24/040/00232/AM09/	Lic.No/Date:0410101778 22.01.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/ dated 07.12.2009 informing that firm has not furnished the information regarding Sl.No. 5 & 11 of SDL, input weight of each casting / forging and corresponding finished weight, use of each components proposed for import in the manufacture of export product (except item no. 11 to 45), length and weight of different types of pipes and catalogue / write up of gauge glass and justification of quantity of import provided by firm does not match with the list of import items. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

27	Case No.:25/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00033/AM10/	RLA File :04/24/040/00236/AM09/	Lic.No/Date:0410101783 22.01.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/ dated 07.12.2009 informing that firm has not furnished the information regarding Sl.No. 5 & 11 of SDL, input weight of each casting / forging and corresponding finished weight, use of each components proposed for import in the manufacture of export product (except item no. 11 to 40), length and weight of different types of pipes and catalogue / write up of gauge glass and justification of quantity of import provided by firm does not match with the list of import items. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.				
The RLA may take necessary action accordingly.				

	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY	Meet No/Date:36/80-ALC2/2009	Status:Case approved
--	-----------------------------	---	------------------------------	----------------------

28		BAKER OIL	08.12.2009	
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(117)/09-TSW(B)/448 dated 25/11/2009 recommending the norms on weight basis instead of length basis. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. RA may call for exact net weight of components to be manufactured out of imported seamless tubes and allow the quantity @ 1.05 kg./kg. content in export product. The Regional Authority may take necessary action accordingly.			

29	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	Defer Date: 02.02.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.			

30	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

31	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that during personal hearing held on 3.11.09 the firm's representative were advised to furnish some specific information. However, the requisite details are still awaited. The Committee, therefore, decided to remind the firm to furnish the information desired during P.H. by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

32	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 02.02.2010

Decision : The Committee observed that during personal hearing held on 3.11.09 the firm's representative were advised to furnish some specific information. However, the requisite details are still awaited. The Committee, therefore, decided to remind the firm to furnish the information desired during P.H. by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.

33	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

34	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

35	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

36	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 02.02.2010
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.			

37	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that case was considered by the NC in its meeting held on 24.11.09 wherein it was decided to ask some information/details desired by			

the DHI from the firm and to re-list the case on 19.01.2010. However, the case was again listed in the agenda due to technical error. Accordingly, the Committee decided to withdraw this case and take necessary action as per the NC decision dt.24.11.09. The case may be re-listed on 19.01.2010.

38	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

39	Case No.:14/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00296/AM10/	RLA File :09/70/040/00250/AM09/	Lic.No/Date:0910037551 26.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish specific reply regarding S.Nos.3, 5 and 11 of SDF with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

40	Case No.:15/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00297/AM10/	RLA File :09/70/040/00207/AM09/	Lic.No/Date:0910037584 31.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish specific reply regarding S.Nos.3, 5 and 11 of SDF with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

41	Case No.:3/2/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case Closed
	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

42	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that a sub-Committee has to visit the factory to assess the wastage. The Chairman has directed to complete the visit without delay and submit the report so that norms can be ratified at the earliest. The case may be re-listed on 02.02.2002.			

43

Case No.:5/5/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
HQ File :01/80/050/00013/AM10/	RLA File :31/24/040/00013/AM10/	Lic.No/Date:3110038142 17.04.2009	
Decision : The DHI furnished written comments in this case vide their U.O. No. 3(128)/09-TSW(B)/472 dated 7.12.09 recommending the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			
1. The export product and their quantity may be modified as follows & incorporated in the licence.			
S no	Item description	Weight per piece in gms	Quantity
1	131073002(Plastic Plug) made of poly propylene	1.82	3,695,000
2	057656001(Plastic pipe clip) made of polyacetal	1.81	6,720,000
3	054177001(Plastic pipe clip) made of polyacetal	4.3	1,637,000

2. Quantity of 7 MT of poly propylene and 20 MT of polyacetal may be allowed with net wastage of 4% as per firm's revised list.

The Regional Authority may take necessary action accordingly.

44	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

45	Case No.:34/5/80-ALC2/2009	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00042/AM10/	RLA File :04/24/040/00313/AM09/	Lic.No/Date:0410104216 24.04.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder			

calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

46	Case No.:35/5/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00043/AM10/	RLA File :03/95/040/01050/AM09/	Lic.No/Date:0310517241 24.04.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 289 MT may be specified with the quantity of export product 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 4. 3. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 130000 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl.No.2 may be allowed as 874 Kgs inclusive of 2 % wastage 5. Weights of 84 MT, 3537 Kgs, & 500 Kgs may be specified with the quantities of import items at Sl.Nos. 3, 5 & 8 respectively and these may be allowed on net to net basis. 6. Quantity of import item at Sl.No.4 may be allowed as 57400 mtrs.(73000 Kgs) inclusive of 2 % wastage 7. Quantity of import item at Sl.No.6 may be allowed as 1 Set on net to net basis. 8. Import item at Sl. No.6 to be exported alongwith the export product 9. Quantity of import item at Sl.No.7 may be allowed as applied for i.e. 2000 Nos. 10. Quantities of import items at Sl.No.9, 11 & 12 may be allowed as 1579 Kgs, 2000 Kgs & 3579 Kgs respectively. 11. Quantity of import item at Sl.No.10 may be allowed as applied for i.e. 600 Kgs. 12. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

47	Case No.:56/5/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00064/AM10/	RLA File :05/24/040/00041/AM10/	Lic.No/Date:0510240558 29.04.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B)/404 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- Export product: Part No.- 86278, quantity 3700 numbers & weight 650 gms each. 1. Quantity of 6734 gms of platinum or 13251 gms of platinum salt (import item no.1) may be allowed as applied for without any wastage. 2. Quantity of import item no. 2 may be allowed as 502 kg. with 5% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:57/5/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00065/AM10/	RLA File :31/24/040/00320/AM09/	Lic.No/Date:3110038290	

48			30.04.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The RLA may take necessary action accordingly.			

49	Case No.:59/5/80-ALC2/2009	Party Name:VA TECH WABAG LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00067/AM10/	RLA File :04/24/040/00020/AM10/	Lic.No/Date:0410104336 30.04.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The RLA may take necessary action accordingly.			

50	Case No.:16/13/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00161/AM10/	RLA File :31/24/040/00009/AM10/	Lic.No/Date:3110038385 12.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Net weights of export products from S.No. 1 to 11 may be specified as 200.935 MT, 95.831 MT, 93.02 MT, 3.519 MT, 1.404 MT, 2.16 MT, 4.08 MT, 3.216 MT, 0.293 MT, 1.872 MT & 6 MT respectively. 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos 1, 2, 3 & 5. 3. Quantities of import items at Sl. Nos. 1, 2 & 3 may be allowed as 100.625 MT, 21.16 MT & 189.81 MT respectively inclusive of 5% wastage. 4. Import item at Sl. No. 4 may be deleted as no consumption of this item shown in the manufacture of export products. 5. Quantities of import items from Sl. No. 5 to 10 may be allowed as 88.40 MT, 27.37 MT, 1.228 MT, 0.315 MT, 0.078 MT & 3.622 MT respectively inclusive of 5% wastage.			
	The Regional Authority may take necessary action accordingly.			

51	Case No.:1/21/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00283/AM10/	RLA File :03/95/040/00129/AM10/	Lic.No/Date:0310523252 09.06.2009	Defer Date: 02.02.2010
	Decision :The representative of the DIPP informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

52	Case No.:2/13/80-ALC2/2009	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case closed
	HQ File :01/80/050/00147/AM10/	RLA File :07/24/040/00089/AM10/	Lic.No/Date:0710065345 11.06.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

53	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645 12.06.2009	Defer Date: 02.02.2010
	Decision : The DC(MSME) vide their U.O.No.30(26)2008-ME dt.3.12.09 informed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information <u>in respect of 200 Kg. of settle wire</u> complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010:- 1. The details about the use of hard face welding wire and basis to calculate its requirement. 2. Use and basis of calculation of stellite wire.			

54	Case No.:12/13/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00157/AM10/	RLA File :05/24/040/00151/AM10/	Lic.No/Date:0510243873 17.06.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(25)/09-TSW(B)/405 dated 22.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- Export product: Part No.- 86110, quantity 4600 numbers & weight 1750 gms each. 1. Cell density of 330 cells per square inch may be incorporated in the import items and its quantity may be allowed as 7790 liters with 2% wastage. The Regional Authority may take necessary action accordingly.			

55	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. 2. Firm has submitted 25 drawings without linking export product. Please submit legible drawing in English clearly highlighting each export product.			

56	Case No.:3/21/80-ALC2/2009	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00285/AM10/	RLA File :31/24/040/00042/AM10/	Lic.No/Date:3110038873 17.06.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

57	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

58	Case No.:29/21/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00311/AM10/	RLA File :31/24/040/00016/AM10/	Lic.No/Date:3110039048 01.07.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

59	Case No.:4/28/80-ALC2/2009	Party Name:KOCH- GLITSCH INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00422/AM10/	RLA File :34/24/040/00036/AM10/	Lic.No/Date:3410024653 10.07.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Taking clue from SION C-2008, quantities of import items may be allowed as under: 1. Quantities of import items at Sl. Nos.1 & 2 may be allowed as 57992 Kgs. & 27579 Kgs respectively inclusive of wastage of 4 %. 2. Quantity of import item at Sl. No 3 may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

60	Case No.:8/21/80-ALC2/2009	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00290/AM10/	RLA File :04/24/040/00099/AM10/	Lic.No/Date:0410106653 05.08.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

61	Case No.:10/21/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00292/AM10/	RLA File :05/24/040/00281/AM10/	Lic.No/Date:0510247351 07.08.2009	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(137)/09-TSW(B)/413 dated 29.10.09 recommending the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 2. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 3. All the import items are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

62	Case No.:11/21/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case closed
	HQ File :01/80/050/00293/AM10/	RLA File :61/24/040/00021/AM10/	Lic.No/Date:6110000336 10.08.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

	Case No.:13/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00295/AM10/	RLA File :05/24/040/00257/AM10/	Lic.No/Date:0510247447 10.08.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

63	1. Net weight of export product may be modified as 20.088 MT. 2. Word “relevant” may be prefixed with the description of import item at S.No.1. 3. Quantity of import item at S.No .1 may be allowed as 9.933 MT inclusive of 2% wastage. 4. Quantities of import items at S.Nos.2 & 3 may be allowed as 3.8 MT & 4.75 MT respectively on net to net basis. 5. Quantity of import item at S.No.4 may be allowed as 0.185 MT. 6. Quantity of import item at S.No.5 may be allowed equal to quantity of Welding Wire at S.No. 4 of import item. 7. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.
----	---

64

Case No.:16/21/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
HQ File :01/80/050/00298/AM10/	RLA File :05/24/040/00261/AM10/	Lic.No/Date:0510247528 11.08.2009	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
The RLA may take necessary action accordingly.			

65	Case No.:17/21/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case rejected
	HQ File :01/80/050/00299/AM10/	RLA File :05/24/040/00191/AM10/	Lic.No/Date:0510247533 11.08.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

66	Case No.:18/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00300/AM10/	RLA File :09/24/040/00179/AM10/	Lic.No/Date:0910038908 12.08.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

67	Case No.:19/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00301/AM10/	RLA File :09/24/040/00180/AM10/	Lic.No/Date:0910038899 12.08.2009	Defer Date: 02.02.2010

Decision : The Committee noted that firm has sought time for submission of required information upto 15.12.09. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010.

68	Case No.:20/21/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case closed
	HQ File :01/80/050/00302/AM10/	RLA File :03/94/040/00234/AM10/	Lic.No/Date:0310533508 12.08.2009	
Decision : The Committee noted that RA vide their letter dt. 12.8.09 informed the subject advance authorization has been issued on net-to-net basis hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

69	Case No.:24/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00306/AM10/	RLA File :05/23/040/00009/AM10/	Lic.No/Date:0510247596 12.08.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 249.23 MT inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.				

70	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 02.02.2010
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format export product wise. 2. Weight, length and specification of tubes proposed for import..				

71	Case No.:25/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00307/AM10/	RLA File :05/23/040/00012/AM10/	Lic.No/Date:0510247598 13.08.2009	Defer Date: 02.02.2010
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.3, 4, 5, 11 & 13 of the Standard Deficiency Format.				

72	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.9 of the Standard Deficiency Format for components export product wise. 2. Information in respect of Sl.No. 11 for raw material of the Standard Deficiency Format export product wise.			

73	Case No.:31/21/80-ALC2/2009	Party Name: OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case closed
	HQ File :01/80/050/00313/AM10/	RLA File :31/21/040/00149/AM10/	Lic.No/Date:3110039592 18.08.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

74	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input Weight of each casting/ forging and corresponding finished weight. (Item wise) 3. Use of each component proposed for import in the manufacture of export product 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes/tubes/low fin tubes proposed for import. 6. Serial no 4,5 ,9 & 11 of SDL export product wise. 7. Weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import.			

75	Case No.:1/28/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00419/AM10/	RLA File :11/24/040/00016/AM10/	Lic.No/Date:1110021021 08.08.2009	Defer Date: 02.02.2010

15			08.07.2009	
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 02.02.2010.			

76	Case No.:17/29/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case Closed
	HQ File :01/80/050/00446/AM10/	RLA File :03/94/040/00487/AM10/	Lic.No/Date:0310537048 10.09.2009	
	Decision : The Committee noted that firm vide their letter dt. 23.11.09 informed that they have surrendered the subject advance authorization to RA for cancellation. The Committee accordingly decided to close the case on the part of NC without any examination.			

77	Case No.:5/28/80-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00423/AM10/	RLA File :08/24/040/00143/AM10/	Lic.No/Date:0810082827 11.09.2009	Defer Date: 02.02.2010
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - 1. 1. Size i.e. OD, WT and length of export product. 2. 2. Thickness of item of import. 3. 3. Information in respect of S.No. 5 & 11 of Standard Deficiency Letter.			

78	Case No.:18/29/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00447/AM10/	RLA File :03/94/040/00365/AM10/	Lic.No/Date:0310538092 16.09.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be corrected as “Refrigeration Condenser” as per Amendment Sheet No. 1 issued by RA. 2. Net empty weight of 17 MT may be specified with the quantity of export product. 3. Word “Relevant” may be prefixed with the description of import items at S.Nos.1, 3 & 6. 4. Word “Relevant Plates” may be prefixed with the description of import item at S.No.2. 5. Quantity of import item at S.No.1 may be allowed as 7650 Kgs. inclusive of 10.2 % wastage after 1/3 rd recovery from scrap. 6. Quantity of import item at S.No.2 may be allowed as 459 Kgs. inclusive of 55.6 % wastage after 1/3 rd recovery from scrap. 7. Quantity of import item at S.No.3 may be allowed as 2955 Kgs. inclusive of 62% wastage after 1/3 rd recovery from scrap 8. Weights of 2125 Kgs. & 333 Kgs. may be added with the quantities of import items at S.Nos.4 & 5 and the same may be allowed on net to net basis. 9. Quantity of this item at Sl. No. 6 may be allowed as 18452 Meters (4314 Kgs) inclusive of 2 % wastage. 10. Quantity of import item at No. 7 may be allowed as applied for i.e. 21 Nos. on net to net basis. 11. Quantity of import item at No. 8 may be allowed as applied for i.e. 50 Kgs. 12. Import of components may be allowed with accountability clause.			

The Regional Authority may take necessary action accordingly.

79	Case No.:19/29/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00448/AM10/	RLA File :34/24/040/00091/AM10/	Lic.No/Date:3410025168 23.09.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 12294 Kgs. may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the description of import item. 3. Quantity of import item may be allowed as 7315 Kgs as 1.03 Kgs./Kg. content in the export product. The Regional Authority may take necessary action accordingly.			

80	Case No.:2/28/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00420/AM10/	RLA File :53/24/040/00008/AM10/	Lic.No/Date:5310009185 29.09.2009	Defer Date: 02.02.2010
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 02.02.2010.			

81	Case No.:3/28/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00421/AM10/	RLA File :05/24/040/00331/AM10/	Lic.No/Date:0510250091 30.09.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import items may be allowed as 1.05 kg./kg. content in the export product. The Regional Authority may take necessary action accordingly.			

82	Case No.:6/28/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00424/AM10/	RLA File :07/21/040/00597/AM10/	Lic.No/Date:0710067298 01.10.2009	Defer Date: 02.02.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.

83	Case No.:7/28/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00425/AM10/	RLA File :08/24/040/00157/AM10/	Lic.No/Date:0810083301 01.10.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.4,5, 11 & 11A of the Standard Deficiency Format export product wise.			

84	Case No.:8/28/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00426/AM10/	RLA File :03/94/040/00512/AM10/	Lic.No/Date:0310540166 05.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.Nos. 1 to 6 may be specified as 18437 Kgs., 21853 Kgs., 23228 Kgs., 9235 Kgs., 16292 Kgs. & 12161 Kgs respectively. 2. Word "relevant" may be prefixed with the description of import items at S.No. 1 to 4, 13 & 19. 3. Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product. 4. Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product. 5. Quantities of import items at S.No. 3 & 4 may be allowed 1.05 Kgs./Kg. content in the export product. 6. Quantities of the import items at Sl .Nos. 5 to 11, 14 to 18 & 20 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl No. 12 may be allowed as applied for i.e. 832.5 Kgs. 8. Quantities of import items at S.No. 13 & 19 may be allowed on net to net basis. 9. Import of components may allowed with accountability clause The Regional Authority may take necessary action accordingly.			

85	Case No.:1/29/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00430/AM10/	RLA File :31/24/040/00122/AM10/	Lic.No/Date:3110040206 07.10.2009	Defer Date: 02.02.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 02.02.2010.			

86	Case No.:10/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

87	Case No.:11/28/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	Defer Date: 02.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.			

88	Case No.:14/29/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00443/AM10/	RLA File :53/24/040/00010/AM10/	Lic.No/Date:5310009262 07.10.2009	
	Decision : The Committee noted that the C&PC vide their O.M. No. 46011/21/2009-PC.II dated 25.9.09 informed in other similar case of the firm (Advance Authorization NO.5310009123 dt.14.09.09) that norms for the authorization can be decided based on their earlier recommendation dated 12.05.2009 for the same product. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization also in accordance with their written comments with minor modification as under:- - Quantity of import item Nos.2, 4, 5 & 10 may be allowed on net-to-net basis. - Quantity of import item no. 1 i.e. "PVC Compound" may be allowed with 5% wastage. - Quantity of rest of the import items may be allowed as per written comments of C&PC as under:- - Quantity of import item no. 3 i.e. "relevant evident paper" may be allowed with 5% wastage. - Quantity of Luer Adaptor (item No.6), Oxygen Absorber (item No.7), Stamping Foil Tape (27mm width) (item No.8), Thermal Transfer Ribbon (110 mm width) (item No.9) may be allowed with 1% wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:15/29/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00444/AM10/	RLA File :53/24/040/00009/AM10/	Lic.No/Date:5310009263 07.10.2009	

89	07.10.2009		
	Decision : The Committee noted that the C&PC vide their O.M. No. 46011/21/2009-PC.II dated 25.9.09 informed in other similar case of the firm (Advance Authorization NO.5310009123 dt.14.09.09) that norms for the authorization can be decided based on their earlier recommendation dated 12.05.2009 for the same product. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization also in accordance with their written comments with minor modification as under:- - Quantity of import item Nos.2, 4, 5 & 9 may be allowed on net-to-net basis. - Quantity of import item no. 1 i.e. "PVC Compound" may be allowed with 5% wastage. - Quantity of rest of the import items may be allowed as per written comments of C&PC as under:- - Quantity of import item no. 3 i.e. "relevant evident paper" may be allowed with 5% wastage. - Oxygen Absorber (item No.6), Stamping Foil Tape (27mm width) (item No.7), Thermal Transfer Ribbon (110 mm width) (item No.8) may be allowed with 1% wastage. The Regional Authority may take necessary action accordingly.		

90	Case No.:3/29/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00432/AM10/	RLA File :05/23/040/00059/AM10/	Lic.No/Date:0510250400 07.10.2009	Defer Date: 02.02.2010
Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.				

91	Case No.:9/28/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case approved
	HQ File :01/80/050/00427/AM10/	RLA File :02/24/040/00137/AM10/	Lic.No/Date:0210132199 07.10.2009	
Decision : The representative of the DIPP present in the meeting recommended the case on repeat basis. The Committee, after deliberating upon the case, decided to ratify the norms based on the norms of Advance Authorization No. 0210120599 dated 3.12.2008 ratified in Norms Committee Meeting No. 08/80 dated 26.05.2009 as under:- - Total net export weight of 53.542 MT may be added with the quantity of export product. - Quantity of import item may be allowed as 4788 Nos. on net to net basis. The duty free weight of import item may be restricted to 54881 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.				

92	Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date: 02.02.2010
Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore,				

decided to defer the consideration and to relist the case on 02.02.2010.

93	Case No.:11/29/80-ALC2/2009	Party Name:KINECO PVT. LTD.	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00440/AM10/	RLA File :17/24/040/00028/AM10/	Lic.No/Date:1710002815 08.10.2009	Defer Date: 02.02.2010
	Decision : The representative of DHI informed the Committee that the firm's application is readily not available with him. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.			

94	Case No.:4/29/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00433/AM10/	RLA File :09/24/040/00218/AM10/	Lic.No/Date:0910039513 08.10.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.4,5, & 11 of the Standard Deficiency Format.			

95	Case No.:6/29/80-ALC2/2009	Party Name:TEKSONS LTD	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date: 02.02.2010
	Decision : The representative of DHI informed the Committee that they have not received application of the firm. The Committee therefore handed over the firm's application to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.			

96	Case No.:7/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00436/AM10/	RLA File :03/95/040/00337/AM10/	Lic.No/Date:0310540953 08.10.2009	Defer Date: 02.02.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

97	Case No.:8/29/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00437/AM10/	RLA File :03/95/040/00424/AM10/	Lic.No/Date:0310540959 08.10.2009	Defer Date: 02.02.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

98	Case No.:9/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

99	Case No.:13/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:36/80-ALC2/2009 08.12.2009	Status:Case deferred
	HQ File :01/80/050/00442/AM10/	RLA File :04/24/040/00163/AM10/	Lic.No/Date:0410108335 09.10.2009	Defer Date: 02.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.			

S.No.169

Case No. A/R. 51	M/s. Imperial Auto Inds. Ltd; New Delhi	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 36/10		RA.F.No	Lic.No.0510185517
Date: 08.12.2009		Ratification of norms.	dt.29.0.2006

The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.

S.No.170

Case No. A/R. 58	M/s. IDMC., Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No. 36/10		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 08.12.2009		Ratification of norms	Dt.06.04.2006

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.171

Case No. A/R-08	M/s. Alstom Project India Ltd.	F.No. 01/80/50/458/AM08/DES.I	Lic.No. & Date
Meeting No. 36/10		RA F.No.03/94/040/610/AM08	0310443939
Date: 08.12.2009		Amendment in norms	Dt. 21.09.2007

The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The RLA may take necessary action accordingly.

S.No.172

Case No. A/R-09	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No. 36/10		RA F.No.03/95/040/769/AM06	0310349109
Date: 08.12.2009		Ratification of norms	27.09.2005

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010.

S.No.173

Case No. A/R-10	M/s.Filter Manufacturing	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No. 36/10	India P. Ltd.	R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 08.12.2009		Ratification of norms	22.06.2005

The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 02.02.2010.

S.No.174

Case No. A/R-12	M/s. Saraswati Industrial	F.No. 01/81/50/202/AM06/DES.II/DES.I	Lic.No. & Date
Meeting No. 36/10	Syndicate Ltd.	R.A.F.No.05/24/040/0160/AM06	0510159271
Date: 08.12.2009		Ratification of norms	Dt.06.06.2005

The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.175

Case No. A/R.-40	M/s. Multitex Filtration Engineers Ltd.,	HQ F.No.01/80/50/00800/ AM06/DES.I	Lic.No. & Date
Meeting No. 36/10		RA.F.No.05/24/040/00408/AM06	Lic.No.0510166844
Date: 08.12.2009		Ratification of norms.	dt.20.09.2005

It was noted that firm's reply has been received today. The Committee, accordingly, decided to refer the copy of firm's reply to DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.

S.No.176

Case No. A/R. -42	M/s. Larson & Toubro	HQ F.No.01/80/50/01106/ AM08/DES.I	Lic.No. & Date
Meeting No. 36/10	Ltd.,	RA.F.No.03/95/040/01070/AM08	Lic.No.0310461144
Date: 08.12.2009		Ratification of norms.	dt.14.02.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.177

Case No. A/R. -45	M/s. Cartoon Sanitation Pvt. Ltd., Mathura (UP)	HQ F.No.01/80/50/00288/ AM09/DES.I	Lic.No. & Date
Meeting No. 36/10		RA.F.No.06/24/040/00003/AM09	Lic.No.0610013314
Date: 08.12.2009		revision of norms.	dt30.04.2008

The Committee noted that a sub-Committee has to visit the factory to assess the wastage. The Chairman has directed to complete the visit without delay and submit the report so that norms can be ratified at the earliest. The case may be re-listed on 02.02.2010.

S.No.178

Case No. A/R. -56	M/s. Dresser – Rand India	HQF.No.01/80/50/00672/ AM06/DES.I	Lic.No. & Date
Meeting No. 36/10	Pvt. Ltd., Mumbai.	RA.F.No.03/94/040/00539/AM06	Lic.No.0310344783

Date: 08.12.2009		Ratification of norms.	dt.26.05.2005
------------------	--	------------------------	---------------

The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 22.01.2010 otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 02.02.2010.

-

S.No.179

Case No. A/R-76	M/s. Emkay	HQ F.No.01/80/50/00278/ AM05/DES.I	Lic. No. & date
Meeting No. 36/10	Exports, Jaipur	RA.F.No.13/80/040/00029/AM05	1310014556
Date: 08.12.2009		Ratification of norms	Date 08.06.2004

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010:-

1. Net weight of each cable in Kgs/Km.
2. Copy of National/international Standard/ buyer's data sheet in support of insulation thickness of cables.

S.No.180

Case No. A/R-77	M/s. Cethar Vessels LTD., Tiruchirapalli	HQ F.No.01/80/50/01262/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10		RA.F.No.04/24/040/00195/Am09	0410099767
Date: 08.12.2009		Ratification of norms	dt.05.11.2008

The DHI furnished written comments in this case vide their U.O. No. 3(20)/08-TSW(B)/442 dated 24.11.2009 recommending the norms. The Committee, noted that firm vide their letter dt. 11.07.2009 informed that they want to import only item at Sl.No. 5 to 8 with revised quantity. The Committee therefore decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments as under:-

1. Quantity of import item no. 5 may be allowed as 5950 meters inclusive of 2% wastage.
2. Quantity of import item no. 6 may be allowed as 2620 meters inclusive of 2% wastage.
3. Quantity of import item no. 7 may be allowed as 3073 meters inclusive of 2% wastage.
4. Quantity of import item no. 8 may be allowed as 836 meters inclusive of 2% wastage.

The Regional Authority may take necessary action accordingly.

S.No.181

Case No. A/R-79	M/s. Godrej & Boyce	HQ F.No.01/80/50/01088/ AM08/DES.I	Lic. No. & date
Meeting No. 36/10	MFG. Co. Ltd.,	RA.F.No.03/94/040/00961/AM08	0310457213
Date: 08.12.2009	Mumbai	Ratification of norms	dt.09.01.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.182

Case No. A/R-80	M/s. Larson &	HQ F.No.01/80/50/01025/ AM08/DES.I	Lic. No. & date
Meeting No. 36/10	Toubro Ltd.,	RA.F.No.03/95/040/00817/AM08	0310452638
Date: 08.12.2009		Ratification of norms	dt.04.12.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.183

Case No. A/R-81	M/s. Larson &	HQ F.No.01/80/50/00354/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10	Toubro Ltd.,	RA.F.No.03/95/040/01247/AM08	0310466484
Date: 08.12.2009		Ratification of norms	dt. 27.03.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.184

Case No. A/R-83	M/s. Multitex	HQ F.No.01/80/50/00457/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10	Filtration Engineers	RA.F.No.05/24/040/00131/AM09	0510221450
Date: 08.12.2009	Ltd.,	Ratification of norms	dt.03.06.2008

It was noted that firm's reply has been received today. The Committee, accordingly, decided to refer the copy of firm's reply to DIPP for examination and submission of comments. The case may be relisted on 02.02.2010.

S.No.185

Case No. A/R-84	M/s. PSL Limited	HQ F.No.01/80/50/00650/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10		RA.F.No.05/24/040/00987/AM08	0510218884
Date: 08.12.2009		Ratification of norms	dt.02.04.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words " OD 12 MM to 20 MM" may be suffixed with the description of export product at Sl. No.1 and its quantity may also be specified as 99620 Mtrs. in addition to its quantity in MT.
2. Words " OD 10 MM to 20 MM" may be suffixed with the description of export product at Sl. No.2 and its quantity may also be specified as 61900 Mtrs. in addition to its quantity in MT

Based on available information & after taking clue from SION C-1289, quantities of import items may be allowed as under:

- a) Quantity of import item at Sl.No. 1 viz. Fusion Bonded Epoxy may be allowed as 20.655 MT.
- b) Quantity of import item at Sl.No. 2 viz. Polyethylene may be allowed as 250.61 MT
- c) Quantity of import item at Sl.No. 3 viz. Adhesive may be allowed as 22.968 MT.
- d) Quantity of import item at Sl.No. 5 viz. Polypropylene may be allowed as 106.57 MT.
- e) Quantities of import items at Sl.Nos. 4, 6, 7, 8, 9 & 10 put together may be allowed upto 6 % of FOB value of exports.

The Regional Authority may take necessary action accordingly.

S.No.186

Case No. A/R-85	M/s. The Sarastwari	HQ F.No.01/80/50/00910/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10	Industrial Syndicate	RA.F.No.05/24/040/00979/AM08	0510218620
Date: 08.12.2009	Ltd.,	Revision of norms	dt.27.03.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the

subject advance authorization with following modifications:-

Quantities of import items form Sl. Nos. 5 to 9 which are welding consumables required for weld overlay may be allowed as under:

1. Quantity of import item at Sl. No 5 may be allowed as applied for i.e. 702 Kgs.
2. Quantity of import item at Sl. No 6 may be allowed as 4365 Kgs.
3. Quantity of import item at Sl. No 7 may be allowed as applied for i.e. 4110 Kgs.
4. Quantities of import items at Sl. Nos. 8 & 9 may be allowed as 688 Kgs. each

The Regional Authority may take necessary action accordingly.

S.No.187

Case No. A/R-86	M/s. The Sarastwati	HQ F.No.01/80/50/00395/ AM09/DES.I	Lic. No. & date
Meeting No. 36/10	Industrial Syndicate	RA.F.No.05/24/040/00877/AM08	0510216481
Date: 08.12.2009	Ltd.,	Revision of norms	dt.15.02.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Weight of import item at Sl. No. 3 may be modified as 5658 Kgs.
2. Weight of import item at Sl. No. 5 may be modified as 1715 Kgs.
3. Quantities of import items form Sl. Nos. 9 to 13 which are welding consumables required for weld overlay may be allowed as under:
 - a) Quantity of import item at Sl. No 9 may be allowed as 3682 Kgs.
 - b) Quantities of import items at Sl. No 10 & 11 may be allowed as applied for i.e. 10300 Kgs. & 11500 Kgs respectively.
 - c) Quantities of import items at Sl. No 12 & 13 may be allowed as 231 Kgs & 435 Kgs respectively

The Regional Authority may take necessary action accordingly.

S.No.188

Case No. A/R-88	M/s. The Sarastwati	HQ F.No.01/80/50/01199/ AM08/DES.I	Lic. No. & date
Meeting No. 36/10	Industrial Syndicate	RA.F.No.05/24/040/00796/AM08	0510215106
Date: 08.12.2009	Ltd.,	Revision of norms	dt.18.01.2008

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Quantities of import items at Sl. Nos. 4 & 5 may be modified as 2100 Kgs. each
2. Quantities of import items at Sl. Nos. 6, 7 & 8 which are welding consumables required for weld overlay may be allowed as applied for i.e. 600 Kgs., 4400 Kgs. & 3900 Kgs., respectively.

The Regional Authority may take necessary action accordingly.

S.No.189

Case No. A/R-89	M/s. The Sarastwati	HQ F.No.01/80/50/01196/ AM08/DES.I	Lic. No. & date
Meeting No. 36/10	Industrial Syndicate	RA.F.No.05/24/040/00726/AM08	0510213777
Date: 08.12.2009	Ltd.,	Revision of norms	dt.19.12.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to revise the norms in respect of the

The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to relist the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products at Sl. Nos. 2, 3 & 4 may be modified as 64.94 MT each.
2. Quantities of import items at Sl. Nos. 5, 6 & 7 which are welding consumables required for weld overlay may be allowed as applied for i.e. 400 Kgs., 800 Kgs. & 900 Kgs., respectively.
3. Quantity of import item at Sl. No. 8 may be modified as 63 Nos. (55.194 MT) on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.62

Case No. C-01	M/s. Godrej & Boyce	F.No. 01/80/162/556/AM09/DES.I	Lic.No. & Date
Meeting No. 36/10	Mfg. Co.Ltd;	Modification of SION	
Date: 08.12.2009			

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 02.02.2010.

S.No.63

Case No. C - 11	M/s. M.K. Precision Metal	HQF.No.01/80/162/00798/ AM09/DES.I	
Meeting No. 36/10	Parts P. Ltd.,	Fixation of norms (SION) for “York Panel”	
Date: 08.12.2009			

The DIPP furnished written comments in this case vide their U.O. No.7/294/09-TSW/127 dt.25.10.09 informing that the export product “York Panel” is a non standard product manufactured by this particular firm and wastage would vary from panel to panel. The Committee, after deliberating upon the case, decided that SION cannot be fixed for such non-standard items.

The RLA may take necessary action accordingly.

S.No.64

Case No. C - 12	Confederation of Indian Industry, New Delhi	F.No.01/80/162/00527/AM10/DES-I
Meeting No. 36/10		
Date: 08.12.2009	-M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	Streamlining the DEPB benefits on auto spare parts

The Committee observed that the comments called for from DHI are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 02.02.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(B. D. Ghosh, Jt.IA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman